

DR. K. N. KATJU: I beg to move:

"That the amendment made by the House of the people in the Bill be agreed to."

THE VICE-CHAIRMAN (SHRI K. S. HEGDE): The question is:

"That the amendment made by the House of the People in the Bill be agreed to."

The motion was adopted.

—  
THE HIMACHAL PRADESH AND  
BILASPUR (NEW STATE) BILL,  
1954

THE MINISTER FOR HOME  
AFFAIRS AND STATES (DR. K. N.  
KATJU): Sir, I move:

"That the following amendment made by the House of the People in the Bill to provide for the formation of the new State of Himachal Pradesh by uniting the existing State of Himachal Pradesh and Bilaspur, and for matters connected therewith, be taken into consideration, namely:—

That at page 1, for line 1, substitute:

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—'

THE VICE-CHAIRMAN (SHRI K. S. HEGDE): Motion moved:

"That the following amendment made by the House of the People in the Bill to provide for the formation of the new State of Himachal Pradesh by uniting the existing State of Himachal Pradesh and Bilaspur, and for matters connected therewith, be taken into consideration, namely:—

That at page 1, for line 1, substitute:

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—'

SHRI H. N. KUNZRU (Uttar Pradesh): I want the Home Minister to tell us why this new era has been introduced.

DR. K. N. KATJU: I think it is desirable that there should be legislative recognition of the existence of the Republic and also recognition in which particular year a particular Act was passed. We started in 1950 and if you look at the Act, at once it will show the date of enactment.

SHRI H. N. KUNZRU: Is there no legislative recognition of the Republic already?

DR. K. N. KATJU: Not that there is no recognition. As my hon. friend knows, in England, so far as their statutes are concerned, they are named after the Kings and the year of the accession of those Kings

THE VICE-CHAIRMAN (SHRI K. S. HEGDE): The question is:

"That the following amendment made by the House of the People in the Bill to provide for the formation of the new State of Himachal Pradesh by uniting the existing State of Himachal Pradesh and Bilaspur, and for matters connected therewith, be taken into consideration, namely:—

That at page 1, for line 1, substitute:

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—'

The motion was adopted.

DR. K. N. KATJU: Sir, I move:

"That the amendment made by the House of the People in the Bill be agreed to."

THE VICE-CHAIRMAN (SHRI K. S. HEGDE): The question is:

"That the amendment made by the House of the People in the Bill be agreed to."

The motion was adopted.